

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 652 of 2020

IN THE MATTER OF:

Mr. Indrani Brahmachari

...Appellant.

Versus

Mr. Chandra Prakash & Ors.

...Respondents.

Present:

For Appellant: Mr. Saloni Jain, Advocate.

For Respondent: Mr. Sanyam Saxena, Advocate for R-1.

Mr. Avi Tandon, Advocate for R-2.

Mr. Kartik Bhardwaj, Advocate.

ORDER
(Virtual Mode)

09.11.2020 Learned Counsel for the Appellant states that arguing counsel is not available.

Respondents may file Written-Submissions not more than three pages within two weeks. Copies of Judgments on which parties want to refer and rely on, may also be filed.

List the Appeal 'For Admission (After Notice) Hearing' on **14th December, 2020.**

Interim Order to continue till next date.

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)